

O.A. 610/92

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Serial No. of Order	Date of Order	Order with Signature
4	23.2.93	<u>M.A. 111/93</u> I have heard Mr. V.B. Mahapatra, learned Standing Counsel. Counsel is filed by 6.4.93 and the matter may come upon 7.4.93. M.A. is disposed of accordingly. [Signature] Vice-Chairman
5	7.4.93	Copy of counter is served by, standing 8.4.93, and the matter may come upon 12.4.93. [Signature] Vice-Chairman
	<u>30.6.98</u>	At the instance of learned counsel for the petitioner, who wants to obtain instruction, posted to 23.7.98 for peremptory hearing. No further time will be given. [Signature] Vice-Chairman
	<u>23.7.98</u>	I heard learned counsel for the petitioner and Shri V.B. Mahapatra, learned Addl. Standing Counsel. Learned Counsel for the petitioner submits that the does relief claimed by him in the O.A. has already been granted to him by the departmental authorities. and in view of this he does not want to pursue the O.A. The O.A. is, therefore, disposed of for not being pressed. No costs. [Signature] Vice-Chairman [Signature] Member (1)